भी सक्खीराम अग्रवास (मध्य प्रदेश) : सस्या बहुन जी (व्यवधान) गोसीकांड किस के राज में हुन्ना था

जिसमें हजारों भ्रादिवासी मारे गये थे?

. . . (ब्यवधान) . . .

श्री राम नरेश यादव (उत्तर प्रदेश): महोदया, मुल्तानपुर में 15 ग्रगस्त को... (व्यवधान)...

THE DEPUTY CHAIRMAN: Satya Bahin, please go back to your seat. (Interruptions)... Askher to go back to her seat. Satya Bahin, go back to your seat. I am not permitting... (Interruptions)... That is enough... (Interruptions)...

भीमती सत्या बहिन: ग्रापको शर्म ग्रानी चाहिये (व्यवधान)

श्री सक्खोराम अग्रवाल : बस्तर में इतना बड़ा गोलीकांड ग्रादिसासियों पर करवाया या (व्यवधान) ग्राज ग्रादि-वासियों ग्रार हरिजनों की बात करते हैं। (व्यवधान)

THE DEPUTY CHAIRMAN: Go back to your seat. It will not go on record. Go back to your seat.

THE CINEMATOGRAPH (AMEND) MENT) BILL, 1992

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJA VYAS); Madam, I beg to move for leave to introduce a Bill further to amend the Cinematograph Act, 1952.

The question was put and the motion was adopted.

KUMARI GIRIJA VYAS: Madam, I introduce the Bill.

STATUTORY RESOLUTION SEEK-ING APPROVAL FOR THE CONTINUANCE OF PRESIDENT'S PROCLAMATION UNDER ARTICLE 356 IN RELATION TO JAMMU AND KASHMIR

AND

THE JAMMU AND KASHMIR APPROPRIATION (NO. 2) BILL, 1992

THE MINISTER OF HOME AF-FAIRS (SHRI S. B. CHAVAN): Madam, I beg to move the following Resolution:—

"That this House approves the continuance in force of the Proclamation issued by the President on the 18th July, 1990, under article 356 of the Constitution, in relation to the State of Jammu and Kashmir, for a further period of six months with effect from the 3rd September, 1992.

As the House is aware, in view of the then prevailing situation in Jammu and Kashmir, a Proclamation under Article 356 of the Constitution in relation to the State of Jammu and Kashmir was issued by the President on the 18th July, 1990 on the recommendation of the Governor. Earlier on 19-1-1990 the Governor Jammu and Kashmir, assumed himself the powers of the State Executive and Legisltaure placing Legislative Assembly of the under suspension under the provisions of the Constitution of Jammu and Kashmir A month later, on 19-2-1990, the State Assembly disolved by the Governor, in exercise of his powers under the State Constitution.

As the law and order and security situation in the State of Jammu and Kashmir continued to be grim, approval of both the Houses of Parliament was obtained for continuance in force of the Proclamation dated 18th July, 1990, in relation to the State